

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23-07-2024 AT 10:30 AM**

**CP(IB) No. 69/9/HDB/2023  
AND  
IA (IBC) 1364 & 1523/2024 in CP(IB) No. 69/9/HDB/2023  
u/s. 9 of Insolvency and Bankruptcy Code, 2016, 2016**

**IN THE MATTER OF:**

M/s. Mytrah Vayu (Som) Private Limited

**...Operational Creditor**

**AND**

M/s. Naolin Infrastructure Private Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1364/2024**

Learned Counsel Mr. Bhupendra Dave for the Applicant present through VC. Proof of service not filed, Counsel for the applicant states that the Proof of Service is e-filed.

Learned Counsel Mr. Ravi Kumar for the Respondent present through VC and states that he has e-filed the counter. Physical filing be completed within 3 days.

For hearing call on 31.07.2024.

(2)

**IA (IBC) 1523/2024**

Learned Counsel Mr.Harsh Chowdhary for the Applicant present.

This is an application to replace the new IRP whose name is mentioned in the Application. The Resolution that for replacement is voted with 100% majority.

Hence, the replacement is allowed.

It is represented on behalf of the earlier IRP that over lakhs of rupees are due and payable to him hence he seeks direction to the CoC to pay the same. We therefore direct the outgoing IRP to submit invoice as per his entitlement to the CoC within 7 days from today and upon submitting the same, the CoC shall consider the same as per the rules and pay whatever is due and payable within 7 days thereafter.

Thereafter, duly appointed IRP shall file compliance on behalf of the CoC.

With these observations we hereby replacing earlier IRP Mr.Pankaj Bhattad by new IRP Mr.Maligi Madhusudhan Reddy, IRP.

**Accordingly, this application is allowed and disposed of.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**